#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### IA NO. 913 OF 2018 IN DFR NO. 2535 OF 2018

### Dated: 19<sup>th</sup> July, 2018

# Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

# In the matter of:

SKS Ispat and Power Ltd. Versus Chattisgarh State Electricity Regulatory Commission & Anr.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Paramhans	
Counsel for the Respondent(s)	:		

#### ORDER (IA NO. 913 OF 2018 - FOR URGENT LISTING)

Heard learned counsel, Mr. Paramhans, appearing for the Appellant. At the outset, he submitted that, the instant application is filed on the ground of urgent listing. Further, he has submitted that, in the light of the statement made in paragraph nos. 2 to 6 of the application, the same may kindly be accepted and the instant case may kindly be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraph nos. 2 to 6 of the application and the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

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Issue notice to the Respondents returnable on 23.07.2018. Dasti, in addition, is also permitted.

Registry is directed to number the appeal and post the matter for admission on <u>23.07.2018</u> subject to curing the defects by the Appellant.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member